

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

223. C.P. (IB)/1178(MB)2021

IN THE MATTER OF

Small Industries Development
Bank of India (SIDBI) (through
Resolution Professional Ms. Poonam Basak)

VS

Mr. Anoop Anand

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 02.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner:

For the Respondent:

ORDER

Since the Court time is over. Hence the case is adjourned to **12.08.2024**.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)